

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 17/81 SCHEDULED TO BE HELD ON 20.11.2012 BUT ACTUALLY HELD ON 03.12.2012.

The Meeting No. 17/81 of Norms Committee-II was held on 03.12.2012 for the licensing year 2012-13 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

S.No	Name of the representatives & their Designation	Deptt.
1.	Shri S.K.Jain, D.O.	DIPP
2.	Shri K.K. Funda, AD	MSME
3.	Shri Parveen Sharma, Dy. DG	DGFT
4.	Shri Raman Kumar, FTDO	DGFT

1	Case No.:9/2/81-ALC2/2012	Party Name:SRI KALISWARI METAL POWDERS PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00009/AM13/	RLA File :35/24/040/00046/AM09/	Lic.No/Date:3510025459 22.12.2008	Defer Date:01.01.2013
	Decision : NC observed that reply of the firm has been received and being forwarded to MSME for comments. The case stands deferred and to be relisted on 01.01.2013.			

2	Case No.:13/33/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00330/AM11/	RLA File :04/24/040/00050/AM11/	Lic.No/Date:0410114216 01.06.2010	Defer Date:01.01.2013
	Decision : NC observed that comments of C&PC are awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 01.1.2013.			

3	Case No.:10/27/81-ALC2/2010	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00218/AM11/	RLA File :05/23/040/00022/AM11/	Lic.No/Date:0510269614 04.08.2010	Defer Date:01.01.2013
	Decision : NC observed that DOT has sent a letter to firm to furnish information. NC decided to send a reminder to firm to furnish requisite information asked by DOT. The case stands deferred and to be relisted on 01.1.2013.			

4	Case No.:2/11/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date:01.01.2013
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 01.01.2013.			

5	Case No.:8/11/81-ALC2/2011	Party Name:SIEPMANNS CARD SYSTEMS PVT.LTD.,	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00077/AM12/	RLA File :03/95/040/00076/AM12/	Lic.No/Date:0310634855 07.06.2011	Defer Date:01.01.2013
	Decision : NC observed that comments of C&PC are awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 01.1.2013.			

6	Case No.:3/17/81-ALC2/2012	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:17/81-ALC2/2012	Status:Deferred and Re-
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			20.11.2012	indexed
	HQ File :01/81/050/00332/AM13/	RLA File :11/24/040/00074/AM11/	Lic.No/Date:1110025707 14.09.2011	Defer Date:01.01.2013
	Decision : NC observed that case is under examination at MOS. The case stands deferred and to be relisted on 01.1.2013.			
7	Case No.:1/51/81-ALC2/2011	Party Name:GAMESA WIND TURBINES PLTD	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00488/AM12/	RLA File :04/24/040/00207/AM12/	Lic.No/Date:0410129115 11.10.2011	Defer Date:01.01.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 01.01.2013.			
8	Case No.:33/8/81-ALC2/2012	Party Name:RELIABLE ENGINEERING INDUSTRIES	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00156/AM13/	RLA File :50/24/040/00008/AM12/	Lic.No/Date:5010001097 02.12.2011	Defer Date:01.01.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 01.01.2013.			
9	Case No.:26/45/81-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00442/AM12/	RLA File :03/95/040/00720/AM12/	Lic.No/Date:0310670275 13.12.2011	Defer Date:01.01.2013
	Decision : NC observed that comments of MOD are awaited and decided to send a reminder to MOD to expedite comments. The case stands deferred and to be relisted on 01.1.2013.			
10	Case No.:8/51/81-ALC2/2011	Party Name:ESSAR STEEL LTD.	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00495/AM12/	RLA File :52/24/040/00045/AM12/	Lic.No/Date:5210037639 10.01.2012	Defer Date:01.01.2013
	Decision : : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 01.1.2013.			
11	Case No.:21/2/81-ALC2/2012	Party Name:ELIN ELECTRONICS LIMITED	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00021/AM13/	RLA File :05/23/040/00419/AM12/	Lic.No/Date:0510318690 27.02.2012	Defer Date:01.01.2013
	Decision : : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 01.1.2013.			
12	Case No.:6/2/81-ALC2/2012	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00006/AM13/	RLA File :34/24/040/00264/AM12/	Lic.No/Date:3410033396 05.03.2012	Defer Date:01.01.2013
	Decision : NC observed that firm has requested to give some more time to reply. Hence NC decided to send a letter to firm to submit reply within 15 days. The case stands deferred and to be relisted on 01.01.2013.			
13	Case No.:15/2/81-ALC2/2012	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00015/AM13/	RLA File :34/24/040/00271/AM12/	Lic.No/Date:3410033399 05.03.2012	Defer Date:01.01.2013
	Decision : NC observed that firm has requested to give some more time to reply. Hence NC decided to send a letter to firm to submit reply within 15 days. The case stands deferred and to be relisted on 01.01.2013.			
14	Case No.:17/2/81-ALC2/2012	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00017/AM13/	RLA File :34/24/040/00265/AM12/	Lic.No/Date:3410033397 05.03.2012	Defer Date:01.01.2013
	Decision : NC observed that firm has requested to give some more time to reply. Hence NC decided to send a letter to firm to submit reply within 15 days. The case stands deferred and to be relisted on 01.01.2013.			
15	Case No.:26/2/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/81-ALC2/2012	Status:Approved

		20.11.2012	
HQ File :01/81/050/00026/AM13/	RLA File :61/24/040/00076/AM12/	Lic.No/Date:6110000794 13.03.2012	Defer Date:
Decision :NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(61)/2012/TSW(B)/346 dated 15.10.2012 as under:-			
<u>Export Product:-</u>			
1A.	270 MW set of Turbo Generater (Complete Generater + Exciter)	3 Set.	
1B	270 MW Exciter Unit	2 Nos.	
<u>Import Items:-</u>			
Sl. No.	Items	Qty. recommended	
1-43, 46	Components	Net to net basis as per GN-4 for engg. Products.	
44	Tool Kit	Deleted	
47	CRNGO Steel Sheet	425.38 MT. with 20% wastage	
48	CRNGO Steel Sheet	28 MT. with 20% wastage	
87	Structural Steel	380 MT with 10% wastage	
R/A may take suitable consequential action accordingly.			

16	Case No.: 1/17/81-ALC2/2012	Party Name:VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00330/AM13/	RLA File :34/24/040/00292/AM12/	Lic.No/Date:3410033611 20.03.2012	Defer Date:01.01.2013
	Decision :NC decided to refer the case to DHI for comments. The case stands deferred and to be relisted on 01.01.2013.			

17	Case No.: 27/8/81-ALC2/2012	Party Name:JINDAL SAW LTD	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00150/AM13/	RLA File :05/23/040/00539/AM12/	Lic.No/Date:0510321565 30.03.2012	Defer Date:01.01.2013
	Decision : NC observed that reply of the firm is still awaited despite reminder, hence decided to send another reminder to firm to expedite reply. The case stands deferred and to be relisted on 01.01.2013.			

18	Case No.: 3/2/81-ALC2/2012	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00003/AM13/	RLA File :31/83/040/00254/AM12/	Lic.No/Date:3110053655 04.04.2012	Defer Date:01.01.2013
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPPP for comments. The case stands deferred and to be relisted on 01.01.2013.			

19	Case No.: 23/8/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00146/AM13/	RLA File :05/23/040/00395/AM12/	Lic.No/Date:0510322932 23.04.2012	Defer Date:01.01.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 01.01.2013.			

20	Case No.: 44/8/81-ALC2/2012	Party Name:MIDAS CARE PHARMACEUTICALS PVT LTD	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00167/AM13/	RLA File :03/95/040/00008/AM13/	Lic.No/Date:0310691963 24.04.2012	Defer Date:01.01.2013
	Decision : The Committee observed that the reply from the firm is still awaited despite reminders and decided to send a final reminder to firm giving 15 days period to reply. The case stands deferred and to be re-listed on 01.01.2013.			

21	Case No.:24/8/81-ALC2/2012	Party Name:SACHIN TRADING COMPANY	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00147/AM13/	RLA File :05/24/040/00035/AM13/	Lic.No/Date:0510323282 26.04.2012	Defer Date:01.01.2013
	Decision :NC observed that although comments of MSME have been received in this case, but NC decided to refer the case again to MSME for re-examination as firm had not applied on net to net basis. The case stands deferred and to be re-listed on 01.01.2013.			
22	Case No.:14/8/81-ALC2/2012	Party Name:JINDAL SAW LTD	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00137/AM13/	RLA File :05/23/040/00019/AM13/	Lic.No/Date:0510323890 03.05.2012	Defer Date:01.01.2013
	Decision : : NC observed that reply of the firm is still awaited despite reminder, hence decided to send another reminder to firm to expedite reply. The case stands deferred and to be relisted on 01.01.2013.			
23	Case No.:21/8/81-ALC2/2012	Party Name:GLOBAL OVERSEAS	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Reject
	HQ File :01/81/050/00144/AM13/	RLA File :05/23/040/00029/AM13/	Lic.No/Date:0510324256 09.05.2012	Defer Date:
	Decision :NC decided to reject the case as no manufacturing activity is involved in this case. R/A may take suitable consequential action accordingly.			
24	Case No.:20/11/81-ALC2/2012	Party Name:BRG IRON & STEEL CO. PVT. LTD.,	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00220/AM13/	RLA File :05/23/040/00505/AM12/	Lic.No/Date:0510324315 09.05.2012	Defer Date:01.01.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 01.1.2013.			
25	Case No.:17/8/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00140/AM13/	RLA File :05/23/040/00035/AM13/	Lic.No/Date:0510324388 10.05.2012	Defer Date:01.01.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 01.1.2013.			
26	Case No.:30/11/81-ALC2/2012	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00230/AM13/	RLA File :05/23/040/00048/AM13/	Lic.No/Date:0510325248 17.05.2012	Defer Date:01.01.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 01.1.2013.			
27	Case No.:5/8/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00128/AM13/	RLA File :04/24/040/00022/AM13/	Lic.No/Date:0410136594 18.05.2012	Defer Date:01.01.2013
	Decision : NC observed that C&PC has sent a letter to firm to furnish some information. NC decided to send a reminder to firm to furnish requisite information asked by C&PC. The case stands deferred and to be relisted on 01.1.2013.			
28	Case No.:6/8/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00129/AM13/	RLA File :04/24/040/00026/AM13/	Lic.No/Date:0410136595 18.05.2012	Defer Date:01.01.2013
	Decision : : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 01.01.2013.			
29	Case No.:16/8/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00139/AM13/	RLA File :05/23/040/00049/AM13/	Lic.No/Date:0510325288	Defer Date:01.01.2013

		18.05.2012			
Decision : : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 01.01.2013.					
30	Case No.: 36/8/81-ALC2/2012	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status: Deferred and Re-indexed	
	HQ File :01/81/050/00159/AM13/	RLA File :02/24/040/00032/AM13/	Lic.No/Date:0210177813 22.05.2012	Defer Date:01.01.2013	
	Decision : NC observed that firm has requested to give some more time to reply. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be relisted on 01.01.2013.				
31	Case No.: 37/8/81-ALC2/2012	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status: Deferred and Re-indexed	
	HQ File :01/81/050/00160/AM13/	RLA File :02/24/040/00031/AM13/	Lic.No/Date:0210177812 22.05.2012	Defer Date:01.01.2013	
	Decision : NC observed that firm has requested to give some more time to reply. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be relisted on 01.01.2013.				
32	Case No.: 41/8/81-ALC2/2012	Party Name:HYDAC (INDIA) PVT. LTD.	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status: Deferred and Re-indexed	
	HQ File :01/81/050/00164/AM13/	RLA File :03/94/040/00080/AM13/	Lic.No/Date:0310695847 23.05.2012	Defer Date:01.01.2013	
	Decision : : NC observed that reply of the firm is still awaited despite reminder, hence decided to send another reminder to firm to expedite reply. The case stands deferred and to be relisted on 01.01.2013.				
33	Case No.: 38/8/81-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status: Approved	
	HQ File :01/81/050/00161/AM13/	RLA File :03/95/040/00046/AM13/	Lic.No/Date:0310696107 24.05.2012	Defer Date:	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 03.12.2012 as under:- 1. Net empty weight of export product may be specified as 220.77 MT. 2. Import items at Sl. Nos. 1 to 3 & 6 shall be of relevant grade and thickness as contained in the export product. 3. Import item at Sl. No. 5 shall be of relevant grade and shape as contained in the export product. 4. Quantity of import item at Sl. No.1 may be allowed as applied for i.e. 100000 Kgs. inclusive of a wastage of 4.38 %. 5. Quantity of import item at Sl. No.2 may be allowed as 50138 Kgs. inclusive of a wastage of 5 %. 6. Quantity of import item at Sl. No.3 may be allowed as 31853 Kgs. inclusive of a wastage of 3 %. 7. Quantity of import items at Sl. No 4 may be allowed as 24 Nos. (800 Kgs.) on net to net basis. 8. Quantity of import item at Sl. No. 5 may be allowed as 2150 Mtrs. (34400Kgs.) inclusive of a wastage of 081 % as claimed by the firm. 9. Quantity of import item at Sl. No. 6 may be allowed as applied for i.e. 11500 Kgs. inclusive of a wastage of 1.1 %. R/A may take suitable consequential action accordingly.				
34	Case No.: 40/8/81-ALC2/2012	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status: Deferred and Re-indexed	
	HQ File :01/81/050/00163/AM13/	RLA File :03/95/040/00127/AM13/	Lic.No/Date:0310696297 28.05.2012	Defer Date:01.01.2013	
	Decision : : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 01.1.2013.				
35	Case No.: 30/8/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status: Approved	
	HQ File :01/81/050/00153/AM13/	RLA File :13/24/040/00015/AM13/	Lic.No/Date:1310039890 30.05.2012	Defer Date:	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 03.12.2012 as under:- 1. Net weights of export products at Sl. No. 1 & 2 may be specified as 13563Kgs.& 12195 Kgs. respectively 2. Quantities of import items at Sl. No 1&3 viz. Aluminium Ingots may be allowed as applied for i.e. 4047Kgs. & 3204 Kgs. respectively after taking clue from Engineering Table 5. 3. Quantities of import items No.2 & 4 viz. PVC Resin may be allowed as 2412Kgs. & 2277 Kgs. respectively inclusive of a wastage of 5 %. R/A may take suitable consequential action accordingly.				

36

Case No.:12/11/81-ALC2/2012	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Approved
HQ File :01/81/050/00212/AM13/	RLA File :07/24/040/00080/AM13/	Lic.No/Date:0710088697 05.06.2012	Defer Date:
Decision :NC decided to ratify the norms of above AA as per written comments of C&PC vide O.M. No. 46011/84/2009-PC-II dated 04.10.2012:- The above AA is ratified on repeat basis as per earlier AA No. 0710086932 dtd 12.3.12 as under:-			
Item to be Exported	Quantity		
Plastic Moulded Components (B Cover Zombia II)	1 Kg		
Raw-material recommended for import	Quantity		
1. Relevant Polycarbonate Resin	1.05 kg/kg in the export product		
2. Relevant QK 1021 PIN Bridge	Net to Net		
R/A may take suitable consequential action accordingly.			

37	Case No.:7/11/81-ALC2/2012	Party Name:MICRO TECH.CNC PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00207/AM13/	RLA File :07/24/040/00096/AM13/	Lic.No/Date:0710088933 15.06.2012	Defer Date:01.01.2013
	Decision :NC decided to send a letter to firm to submit following information as per written comments of DHI vide U.O. No. 3(141)/2012/TSW(B)/394 dated 23.11.2012 as under:- 1. Copy of Export order 2. Information as per SI No. 3,4,5 & 11 of SDF for each export product separately. The case stands deferred and to be relisted on 01.1.2013.			

38	Case No.:2/8/81-ALC2/2012	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00125/AM13/	RLA File :31/83/040/00037/AM13/	Lic.No/Date:3110054697 18.06.2012	Defer Date:01.01.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 01.1.2013.			

39	Case No.:6/11/81-ALC2/2012	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00206/AM13/	RLA File :31/83/040/00248/AM12/	Lic.No/Date:3110054709 18.06.2012	Defer Date:01.01.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 01.1.2013.			

40	Case No.:11/11/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00211/AM13/	RLA File :04/24/040/00056/AM13/	Lic.No/Date:0410137474 21.06.2012	Defer Date:01.01.2013
	Decision : : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 01.01.2013.			

41	Case No.:45/8/81-ALC2/2012	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00168/AM13/	RLA File :03/95/040/00083/AM13/	Lic.No/Date:0310699579 22.06.2012	Defer Date:01.01.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 01.01.2013.			

42	Case No.:25/11/81-ALC2/2012	Party Name:BRG IRON & STEEL CO. PVT. LTD.,	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00225/AM13/	RLA File :05/23/040/00082/AM13/	Lic.No/Date:0510328273 25.06.2012	Defer Date:01.01.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 01.1.2013.			

43	Case No.:24/11/81-ALC2/2012	Party Name:BRG IRON & STEEL CO. PVT. LTD.,	Meet No/Date:17/81-ALC2/2012	Status:Deferred and Re-
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			20.11.2012	indexed
	HQ File :01/81/050/00224/AM13/	RLA File :05/23/040/00095/AM13/	Lic.No/Date:0510328508 27.06.2012	Defer Date:01.01.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 01.1.2013.			

44	Case No.:9/11/81-ALC2/2012	Party Name:INDUTCH COMPOSITES TECHNOLOGY PVT. LTD.	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00209/AM13/	RLA File :34/24/040/00088/AM13/	Lic.No/Date:3410034523 29.06.2012	Defer Date:01.01.2013
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DHI vide U.O. No. 3(133)/2012/TSW(B)/358 dated 29.10.2012 as under:- i. Brief Technical write-up, specification and catalogue of export product. ii. Manufacturing process. iii Information as per Sl. No. 3, 4, 5 & 11 of SDL for each export product separately The case stands deferred and to be relisted on 01.1.2013.			

45	Case No.:14/11/81-ALC2/2012	Party Name:KIRAN UDYOG,	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00214/AM13/	RLA File :09/24/040/00161/AM13/	Lic.No/Date:0910053185 04.07.2012	Defer Date:01.01.2013
	Decision : NC observed that reply of the firm has been received and being forwarded to C&PC for comments. The case stands deferred and to be relisted on 01.1.2013.			

46	Case No.:1/11/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00201/AM13/	RLA File :04/24/040/00069/AM13/	Lic.No/Date:0410137896 05.07.2012	Defer Date:01.01.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 01.01.2013.			

47	Case No.:2/11/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00202/AM13/	RLA File :04/24/040/00067/AM13/	Lic.No/Date:0410137900 05.07.2012	Defer Date:01.01.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 01.01.2013.			

48	Case No.:3/11/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00203/AM13/	RLA File :13/24/040/00018/AM13/	Lic.No/Date:1310040256 05.07.2012	Defer Date:01.01.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 01.01.2013.			

49	Case No.:4/11/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00204/AM13/	RLA File :13/24/040/00017/AM13/	Lic.No/Date:1310040255 05.07.2012	Defer Date:01.01.2013
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 01.01.2013.			

50	Case No.:15/11/81-ALC2/2012	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00215/AM13/	RLA File :03/95/040/00243/AM13/	Lic.No/Date:0310701351 09.07.2012	Defer Date:01.01.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 01.01.2013.			

51	Case No.:39/13/81-ALC2/2012	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00298/AM13/	RLA File :03/95/040/00237/AM13/	Lic.No/Date:0310701722 12.07.2012	Defer Date:01.01.2013

Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 18.12.2012.

52	Case No.: 10/11/81-ALC2/2012	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Approved
	HQ File :01/81/050/00210/AM13/	RLA File :10/24/040/00032/AM13/	Lic.No/Date:1010050443 16.07.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. 17(89)/2012-IPHW dated 08.10.2012 as under:- The AA is ratified on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

53	Case No.: 27/11/81-ALC2/2012	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00227/AM13/	RLA File :05/23/040/00139/AM13/	Lic.No/Date:0510329928 17.07.2012	Defer Date:01.01.2013
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 01.01.2013.			

54	Case No.: 18/11/81-ALC2/2012	Party Name:SHIVA STAINLESS STEEL PVT. LTD.,	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00218/AM13/	RLA File :05/24/040/00142/AM13/	Lic.No/Date:0510329956 18.07.2012	Defer Date:01.01.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 01.01.2013.			

55	Case No.: 2/17/81-ALC2/2012	Party Name:WELSPUN CORP LTD.	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00331/AM13/	RLA File :34/24/040/00100/AM13/	Lic.No/Date:3410034666 18.07.2012	Defer Date:01.01.2013
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 03.12.2012 as under:- 1. Outer Diameter (OD), Wall Thickness (WT) and length of Export product. 2. Information in respect of SI.No. 5 of Standard Deficiency Format. The case stands deferred and to be relisted on 01.01.2013.			

56	Case No.: 6/17/81-ALC2/2012	Party Name:SRI TOOLS INDUSTRIES,	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00335/AM13/	RLA File :30/24/040/00021/AM13/	Lic.No/Date:3010087679 18.07.2012	Defer Date:01.01.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 01.01.2013.			

57	Case No.: 29/11/81-ALC2/2012	Party Name:KUMAR ENGINEERING WORKS	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00229/AM13/	RLA File :05/23/040/00138/AM13/	Lic.No/Date:0510330165 19.07.2012	Defer Date:01.01.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 01.01.2013.			

58	Case No.: 31/11/81-ALC2/2012	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00231/AM13/	RLA File :34/24/040/00101/AM13/	Lic.No/Date:3410034693 23.07.2012	Defer Date:01.01.2013
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DHI vide U.O. no.3(50)/2012/TSW(B)/390 dated 20.11.2012 as under:- 1. Rating of products where export product are being used. 2. Information as per SI No. 11 of SDL for each export product separately. 3. Legible copy of material balancing statement for each export product. The case stands deferred and to be relisted on 01.01.2013.			

59	Case No.: 28/11/81-ALC2/2012	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00228/AM13/	RLA File :05/24/040/00157/AM13/	Lic.No/Date:0510330728 26.07.2012	Defer Date:01.01.2013
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 01.01.2013.			
60	Case No.:19/11/81-ALC2/2012	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00219/AM13/	RLA File :05/24/040/00168/AM13/	Lic.No/Date:0510331816 09.08.2012	Defer Date:09.10.2012
	Decision : NC decided to refer the case again to MSME for re-examination. The case stands deferred and to be relisted on 01.01.2013.			
61	Case No.:38/13/81-ALC2/2012	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00297/AM13/	RLA File :31/83/040/00090/AM13/	Lic.No/Date:3110055378 13.08.2012	Defer Date:01.01.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 01.01.2013.			
62	Case No.:5/17/81-ALC2/2012	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00334/AM13/	RLA File :31/83/040/00095/AM13/	Lic.No/Date:3110055450 21.08.2012	Defer Date:01.01.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 01.01.2013.			
63	Case No.:37/13/81-ALC2/2012	Party Name:M/S ATOZ EXPORTS,	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00296/AM13/	RLA File :29/24/040/00003/AM13/	Lic.No/Date:2910018416 27.08.2012	Defer Date:01.01.2013
	Decision : NC observed that reply of the firm has been received and being forwarded to MSME for comments. The case stands deferred and to be relisted on 01.01.2013.			
64	Case No.:21/17/81-ALC2/2012	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00350/AM13/	RLA File :32/24/040/00029/AM13/	Lic.No/Date:3210056753 31.08.2012	Defer Date:01.01.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 01.01.2013.			
65	Case No.:24/17/81-ALC2/2012	Party Name:WELSPUN CORP LTD.	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00353/AM13/	RLA File :34/24/040/00149/AM13/	Lic.No/Date:3410035052 03.09.2012	Defer Date:01.01.2013
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 03.12.2012 as under:- 1. Outer Diameter (OD), Wall Thickness (WT) and length of Export product. 2. Information in respect of Sl.No. 5 of Standard Deficiency Format. The case stands deferred and to be relisted on 01.01.2013.			
66	Case No.:25/17/81-ALC2/2012	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00354/AM13/	RLA File :34/24/040/00147/AM13/	Lic.No/Date:3410035104 10.09.2012	Defer Date:01.01.2013
	Decision : NC observed that case is under examination at DH. The case stands deferred and to be relisted on 01.01.2013.			
67	Case No.:17/17/81-ALC2/2012	Party Name:EASTERN COPPER MFG. CO PVT. LTD.,	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Approved
	HQ File :01/81/050/00346/AM13/	RLA File :02/24/040/00082/AM13/	Lic.No/Date:0210181999 11.09.2012	Defer Date:

	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 03.12.2012 as under:- 1. Word "Copper" may be prefixed with the description of export item. 2. Quantity of import item may be allowed as applied for i.e. 3255Kgs. inclusive of 5 % wastage taking clue from SION C-1189. R/A may take suitable consequential action accordingly.		
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68	Case No.: 27/17/81-ALC2/2012	Party Name:WELSPUN CORP LTD.	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00356/AM13/	RLA File :34/24/040/00156/AM13/	Lic.No/Date:3410035139 13.09.2012	Defer Date:01.01.2013
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 03.12.2012 as under:- 1. Outer Diameter (OD), Wall Thickness (WT) and length of Export product. 2. Information in respect of Sl.No. 5 of Standard Deficiency Format. The case stands deferred and to be relisted on 01.01.2013.			

69	Case No.: 10/17/81-ALC2/2012	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00339/AM13/	RLA File :05/23/040/00213/AM13/	Lic.No/Date:0510334912 17.09.2012	Defer Date:01.01.2013
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 03.12.2012 as under:- 1. Revised list of export products giving specifications of each cable including conductor size and material, insulation/armouring materials and voltage rating etc.. 2. Net weight of each Cable 3. Material balancing viz. net content of each imported and indigenous input, for each cable. 4. Tabular statement giving total requirement of each raw material, export product wise. 5. Wastage claimed on each import item. The case stands deferred and to be relisted on 01.01.2013.			

70	Case No.: 40/13/81-ALC2/2012	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status: Approved
	HQ File :01/81/050/00299/AM13/	RLA File :05/24/040/00222/AM13/	Lic.No/Date:0510335136 19.09.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(245)2011-ME dated 07.11.2012 as under:- The norms of above AA is ratified on repeat basis as per earlier AA No. 0510317277 dated 10.02.2012 ratified in NC-II M.No. 04/81 dtd 03.07.2012 as under:- The import of Remelted Lead Ingot is allowed as 2575 MT with 3% wastage. R/A may take suitable consequential action accordingly.			

71	Case No.: 13/17/81-ALC2/2012	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00342/AM13/	RLA File :10/24/040/00048/AM13/	Lic.No/Date:1010051258 20.09.2012	Defer Date:01.01.2013
	Decision :NC observed that the case is under examination at DIT. The case stands deferred and to be relisted on 01.01.2013.			

72	Case No.: 26/17/81-ALC2/2012	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00355/AM13/	RLA File :34/24/040/00160/AM13/	Lic.No/Date:3410035203 21.09.2012	Defer Date:01.01.2013
	Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 01.01.2013.			

73	Case No.: 1/14/81-ALC2/2012	Party Name:SWASTIK WIRE PRODUCT	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status: Approved
	HQ File :01/81/050/00300/AM13/	RLA File :05/24/040/00226/AM13/	Lic.No/Date:0510335421 24.09.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 03.12.2012 as under:- 1. Taking clue from SION at Sl. No. C-1189, quantity of import item may be allowed as applied for i.e. 60600Kgs. inclusive of a wastage of 1 %. R/A may take suitable consequential action accordingly.			

74	Case No.: 2/14/81-ALC2/2012	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:17/81-ALC2/2012	Status: Deferred and Re-
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			20.11.2012	indexed
	HQ File :01/81/050/00301/AM13/	RLA File :05/24/040/00224/AM13/	Lic.No/Date:0510335422 24.09.2012	Defer Date:01.01.2013
	Decision :NC decided to send a letter to firm to submit following information as per written comments of MSME vide U.O. No. 30(244)2011-ME dated 07.11.2012 as under:- 1. Chemical composition (including alloying elements) of the export product. 2. Process of manufacturing and wastage therein. 3. Chemical composition of imported inputs. 4. Wastage justification and details of indigenous material used. The case stands deferred and to be relisted on 01.01.2013.			
75	Case No.: 11/17/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00340/AM13/	RLA File :09/24/040/00291/AM13/	Lic.No/Date:0910053888 24.09.2012	Defer Date:01.01.2013
	Decision :NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 01.01.2013.			
76	Case No.: 12/17/81-ALC2/2012	Party Name:JMW INDIA (P) LTD.	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00341/AM13/	RLA File :05/23/040/00232/AM13/	Lic.No/Date:0510335428 24.09.2012	Defer Date:01.01.2013
	Decision : NC observed that case is under examination at MSME. The case stands deferred and to be relisted on 01.01.2013.			
77	Case No.: 18/17/81-ALC2/2012	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00347/AM13/	RLA File :02/24/040/00103/AM13/	Lic.No/Date:0210182610 27.09.2012	Defer Date:01.01.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 01.01.2013.			
78	Case No.: 19/17/81-ALC2/2012	Party Name:EVEREADY INDUSTRIES INDIA LTD.	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00348/AM13/	RLA File :02/24/040/00106/AM13/	Lic.No/Date:0210182612 27.09.2012	Defer Date:01.01.2013
	Decision : NC observed that case is under examination at DIPP. The case stands deferred and to be relisted on 01.01.2013.			
79	Case No.: 20/17/81-ALC2/2012	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00349/AM13/	RLA File :07/24/040/00269/AM13/	Lic.No/Date:0710091062 28.09.2012	Defer Date:01.01.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 01.01.2013.			
80	Case No.: 9/17/81-ALC2/2012	Party Name:PREMIER INGOTS & METALS PVT. LTD.	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00338/AM13/	RLA File :05/24/040/00248/AM13/	Lic.No/Date:0510336577 05.10.2012	Defer Date:01.01.2013
	Decision :NC observed that application of the firm has been received and being forwarded to MSME for comments. The case stands deferred and to be relisted on 01.01.2013.			
81	Case No.: 23/17/81-ALC2/2012	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00352/AM13/	RLA File :56/24/040/00021/AM13/	Lic.No/Date:5610001142 08.10.2012	Defer Date:01.01.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 01.01.2013.			

82	Case No.:7/17/81-ALC2/2012	Party Name:CODINA METALIC PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00336/AM13/	RLA File :04/24/040/00145/AM13/	Lic.No/Date:0410140552 17.10.2012	Defer Date:01.01.2013
	Decision : NC observed that case is under examination at DIPP. The case stands deferred and to be relisted on 01.01.2013.			

83	Case No.:14/17/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00343/AM13/	RLA File :06/24/040/00025/AM13/	Lic.No/Date:0610029308 17.10.2012	Defer Date:01.01.2013
	Decision : NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 01.01.2013.			

84	Case No.:16/17/81-ALC2/2012	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00345/AM13/	RLA File :02/24/040/00114/AM13/	Lic.No/Date:0210183278 17.10.2012	Defer Date:01.01.2013
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 03.12.2012 as under:- 1. Reason for higher thickness of Aluminium Coils in export products (0.58mm & 0.68mm) as compared to 0.55 mm & 0.65mm of import items. 2. Information in respect of Sl.No. 5 of Standard Deficiency Format. The case stands deferred and to be relisted on 01.01.2013.			

85	Case No.:8/17/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00337/AM13/	RLA File :13/24/040/00030/AM13/	Lic.No/Date:1310041387 18.10.2012	Defer Date:01.01.2013
	Decision : NC observed that the case is under examination at MSME. The case stands deferred and to be relisted on 01.01.2013.			

86	Case No.:15/17/81-ALC2/2012	Party Name:GEM ELECTRO MECHANICALS PVT. LTD.,	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00344/AM13/	RLA File :13/24/040/00031/AM13/	Lic.No/Date:1310041407 23.10.2012	Defer Date:01.01.2013
	Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 01.01.2013.			

87	Case No.:4/17/81-ALC2/2012	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00333/AM13/	RLA File :08/24/040/00265/AM13/	Lic.No/Date:0810116090 02.11.2012	Defer Date:01.01.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 01.01.2013.			

88	Case No.:22/17/81-ALC2/2012	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:17/81-ALC2/2012 20.11.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00351/AM13/	RLA File :07/24/040/00319/AM13/	Lic.No/Date:0710091838 08.11.2012	Defer Date:01.01.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 01.01.2013.			

Offline 20.11.2012

SI No. 264	
CASE NO. AR- 133	M/s. Indian Technomac Co. Ltd.
Meeting No. 17/81	F.No.01/81/050/013/AM12/DES-II
Dated:20.11.2012	Advance Licence No. 0510288079 dated 15.04.2011

RLA's F.No. 05/23/40/016/AM12

Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 01.01.2013.

SI No. 265

CASE NO. AR- 134	M/s. Injecto plast Pvt. Ltd.
Meeting No. 17/81	F.No.01/81/050/0503/AM12/DES-II
Dated:20.11.2012	Advance Licence No. 0710019934 dated 29.11.2010

Decision : NC decided to modify the norms of above AA as per written comments of C&PC vide O.M. No. 46011/93/2004-PC-II dated 20.11.2012 as under:-

Item to be exported	Quantity
Brush box made out of Phenolic Molding Compound (weight /piece 7.5 grams)	1 No.
Raw material allowed for import	Quantity
Phenolic Molding Compound	11.88 grams

R/A may take suitable consequential action accordingly.

SI No 266

CASE NO. AR- 100	M/s. Siechem Technologies Pvt. Ltd
Meeting No. 17/81	F.No.01/81/050/56/AM12/DES-II
Dated:20.11.2012	Advance Licence No. 0410124253 dated 20.5.2011
	RLA's F.No.04/24/040/0049/AM12

Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 01.01.2013.

Case No 267

CASE NO. AR- 101	M/s. Siechem Technologies Pvt. Ltd
Meeting No. 17/81	F.No.01/81/050/38/AM12/DES-II
Dated:20.11.2012	Advance Licence No. 0410123941 dated 10.5.2011
	RLA's F.No.04/24/040/0037/AM12

Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 01.01.2013.

SI No. 268

CASE NO. AR- 85	M/s. Intek Tapes Pvt. Limited
Meeting No. 17/81	F.No.01/83/050/612/AM08/DES-II
Dated:20.11.2012	Advance Licence No. 0710052230 dated 28.06.2007
	RLA's F.No.07/24/40/232/AM08

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 03.12.2012 as under:-

1. Quantity of import item may be allowed as 31500 Sq. meters inclusive of a wastage of 5 %.

R/A may take suitable consequential action accordingly.

SI No. 269

CASE NO. AR- 45	M/s. Narayan Powertech Pvt. Ltd.
Meeting No. 17/81	F.No.01/80/50/0241/AM06/DES-II
Dated:20.11.2012	Advance Licence No. 3410015084 dated 29.12.2005

Decision : NC decided to send a reminder to RA, Vadodara to furnish the report in r/o above case. The case stands deferred and to be relisted on 01.01.2013.

SI No. 270

CASE NO. AR- 02	M/s. Helvoet Rubber & Plastic Technologies (India) Pvt. Ltd.
Meeting No. 17/81	F.No.01/87/50/0634/AM07/DES-II 01/87/050/1346/AM06/DES-II 01/87/050/0355/AM06/DES-II
Dated:20.11.2012	Advance Licence No. i 3110026900 dated 16.10.2006 ii 3110023827 dated 08.02.2006 iii 3110020969 dated 28.06.2005

Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 03.12.2012 as under:-

1. Copies of Norms fixed by Norms Committee.
2. Information in respect of SI. No. 3, 5, 11 & 11(a) of Standard Deficiency Format, export product wise.

The case stands deferred and to be relisted on 01.01.2013.

SI No. 271

CASE NO. AR- 30	M/s. BHEL
Meeting No. 17/81	01/81/50/ 518/AM10/DES-II
Dated:20.11.2012	AA No.1110021483 dtd 24.12.2009

Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 01.01.2013.

SI No. 272

CASE NO. AR- 31	M/s. BHEL
Meeting No. 17/81	01/81/50/ 397/AM11/DES-II
Dated:20.11.2012	AA No.1110023344 dtd 12.10.2010

Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 01.01.2013.

SI No. 273

CASE NO. AR- 31	M/s. Heena metals			
Meeting No. 17/81	01/81/50/ 175/AM12/DES-II			
Dated:20.11.2012	02.08.2011	AA	No.0310645667	dtd

Decision :NC decided to modify the norms of above AA as per written comments of DIPP vide U.O. dated 03.12.2012 as under:-

Export Item	Quantity	Import Item	Quantity	Remarks
Copper Master Alloy	1 Kg.	1. Copper Scrap 2. Zinc Scrap	1.06 Kgs/Kg. content in the export product 1.06Kgs/Kg. content in the export product	Clue SION C-1627
Copper Ingots	1 Kg.	1. Copper Scrap	1.06 Kgs.	Clue SION C-1627
Copper Strip	1 Kg.	1. Copper Scrap	1.07 Kgs.	Clue SION C-1169
Copper Circle	1 Kg.	1. Copper Scrap	1.10 Kgs.	
Copper Sheet	1 Kg.	1. Copper Scrap	1.07 Kgs.	Clue SION C-1169

R/A may take suitable consequential action accordingly.

SI No. 274

CASE NO. AR- 44	M/s. Sankalp Forging (P) Ltd., Pune
Meeting No. 17/81	01/81/50/580/AM-11/DES-II
Dated:20.11.2012	AA No. 3110046694 dated 31.01.2011

Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 03.12.2012 as under:-

- Finished length of export products from SI. No. 1 to 17 may be specified as 177.8 mm, 227.5 mm,203.2 mm,237 mm,228.6 mm,254.5 mm,196.85 mm,196.85 mm,266.7 mm,271 mm,271 mm,203.5 mm,235.4 mm,228.2 mm,253.9 mm,196.3 m & 197.3 mm respectively.
- Quantity of import item at SI. No. 1 may be allowed as 8890 Meters inclusive of a wastage of 2 %.
- Quantity of import item at SI. No. 2 may be allowed as 4630 Meters inclusive of a wastage of 1.8% as claimed by the firm.
- Quantities of import items from SI. No. 3 to 17 may be allowed as 1036 Meters, 1208.7 Meters,932.7 Meters,12979.5 Meters,4015.7 Meters,2007.9 Meters,8161 Meters, 11057 Meters, 4146.3 Meters,1037.9 Meters,480.2 Meters,465.5 Meters,518 Meters,800.9 Meters &603.8Metersrespectivelyinclusive of a wastage of 2 %.
- Net weight of import items from SI. No. 1 to 17 may be allowed as 357.5 MT, 154.8 MT, 51.12 MT, 51 MT, 65.28 MT, 884.4 MT, 401 MT, 296.9 MT, 1108.9 MT, 1357.9 MT, 676.5 MT, 201.7 MT, 120.1 MT, 156.8 MT, 147.9 MT, 95.5MT & 92.3 MT, respectively after taking recovery of 20 % from scrap.

R/A may take suitable consequential action accordingly.

SI No. 275

CASE NO. AR- 46	M/s. Vijai Electricals Ltd.
Meeting No. 17/81	01/81/50/175/AM-08/DES-II
Dated:20.11.2012	AA No. 0910030766 dated 05.07.2007
	RLA F.No. 09/24/040/79/AM08

Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 01.01.2013.

Sl No. 276

CASE NO. AR- 47	M/s. Powerica limited
Meeting No. 17/81	01/81/162/385/AM-13/DES-II
Dated:20.11.2012	AA No. 0710080684 dated 15.07.2011
	RLA F.No 07/24/040/119/AM-12

Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 01.01.2013.

Sl. No. 277

CASE No. AR-54	M/s Stera Engineering India (P) Ltd.
Meeting No. 17/81	01/81/50/175/AM-11/DES-II
Dated 20.11.2012	AA No. 0410116884 dated 01.09.2010
	RLA F. No. 04/24/040/00117/AM11

Decision : NC observed that the case is under examination at MSME. The case stands deferred and to be relisted on 01.01.2013.

Sl. No. 278

CASE No. AR-55	M/s TTP Technologies (P) Ltd.
Meeting No. 17/81	01/81/50/243/AM-12/DES-II
Dated 20.11.2012	AA No. 0710082170 dated 09.09.2011
	RLA F. No. 07/24/040/00220/AM12

Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 01.01.2013.

Sl. No. 279

CASE No. AR-56	M/s TTP Technologies (P) Ltd.
Meeting No. 17/81	01/81/50/629/AM-11/DES-II
Dated 20.11.2012	AA No. 0710077933 dated 09.03.2011
	RLA F. No. 07/24/040/00496/AM11

Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 01.01.2013.

Sl. No. 280

CASE No. AR-57	M/s Codina Metalic Private Limited.
Meeting No. 17/81	01/81/50/156/AM-11/DES-II
Dated 20.11.2012	AA No. 0410112739 dated 29.03.2010
	RLA F. No. 04/24/040/00319/AM10

Decision :NC decided to modify the norms of above AA as per written comments of DIPPP vide U.O. dated 03.12.2012 as under:-

Norms may be modified as under on repeat basis as per firm's Advance AuthorisationNo. 0410124179 dated 19.05.2011ratified in NC meeting dated 19/07/2011:

1. Words "30000 mm x650 mm x1.5 mm" may be suffixed with the description of import item and its quantity may be allowed as 91300 Sq. mtrs. inclusive of a wastage of 10 % after taking 20 % recovery.

R/A may take suitable consequential action accordingly.

Sl. No. 281

CASE No. AR-58	M/s R.R.Kabel Limited.
Meeting No. 17/81	01/81/50/530/AM-11/DES-II
Dated 20.11.2012	AA No. 0310615138 dated 09.02.2011
	RLA F. No. 03/95/040/00440/AM11

Decision :NC decided to modify the norms of above AA as per written comments of DIPPP vide U.O. dated 03.12.2012 as under:-

1. Word " Wire" given in the description of import item at Sl. No. 2 may be omitted.

R/A may take suitable consequential action accordingly.

Sl. No. 282

CASE No. AR-59	M/s Oil Country Tubular Limited.
Meeting No. 17/81	01/81/50/011/AM-12/DES-II
Dated 20.11.2012	AA No. 0910046271 dated 06.04.2011
	RLA F. No. 09/24/040/00587/AM11

Decision :NC decided to modify the norms of above AA as per written comments of DHI vide U.O. No. 3(23)/2008/TSW(B)/354 dated 19.10.2012 as under:-

The norms of above AA is modified as per comments in r/o AA No. 0910038413 dated 3.7.2009 which is as under (export product and import product in respect of both AAs are similar):-

Export Product	Quantity	Import item	Quantity allowed
Integral Heavy weight Drill pipe	1 Kg	1. Profiled semi finished hollow bar of relevant dia and length 2. Coating Material 3. Hard banding material	1.035 Kg 0.5 litre /piece of export product 2.73 kg/piece of export product

R/A may take suitable consequential action accordingly.

Sl. No. 283

CASE No. AR-60	M/s Oil Country Tubular Limited.
Meeting No. 17/81	01/81/50/368/AM-11/DES-II
Dated 20.11.2012	AA No. 0910044671 dated 14.12.2010
	RLA F. No. 09/24/040/00388/AM11

Decision : NC decided to modify the norms of above AA as per written comments of DHI vide U.O. No. 3(23)/2008/TSW(B)/354 dated 19.10.2012 as under:-

The norms of above AA is modified as per comments in r/o AA No. 0910038413 dated 3.7.2009 which is as under (export product and import product in respect of both AAs are similar):-

Export Product	Quantity	Import item	Quantity allowed
Integral Heavy weight Drill pipe	1 Kg	1. Profiled semi finished hollow bar of relevant dia and length 2. Coating Material 3. Hard banding material	1.035 Kg 0.5 litre /piece of export product 2.73 kg/piece of export product

R/A may take suitable consequential action accordingly.

Sl. No. 284

CASE No. AR-61	M/s Oil Country Tubular Limited.
Meeting No. 17/81	01/81/50/102/AM-10/DES-II
Dated 20.11.2012	AA No. 0910038413 dated 03.07.2009
	RLA F. No. 09/24/040/00120/AM10

Decision : NC decided to modify the norms of above AA as per written comments of DHI vide U.O. No. 3(23)/2008/TSW(B)/353 dated 19.10.2012 as under:-

Export Product	Quantity	Import item	Quantity allowed
Integral Heavy weight Drill pipe	1 Kg	1. Profiled semi finished hollow bar of relevant dia and length 2. Coating Material 3. Hard banding material	1.035 Kg 0.5 litre /piece of export product 2.73 kg/piece of export product

R/A may take suitable consequential action accordingly.

Sl. No. 285

CASE No. AR-62	M/s Raychem RPG(P) Ltd., Mumbai
Meeting No. 17/81	01/81/162/456/AM-13/DES-II
Dated 20.11.2012	Annual AA No. 0310622958 dated 23.03.2011

Decision : NC observed that case is under examination at DIPP. The case stands deferred and to be relisted on 01.01.2013.

PART – C – DEFERRED

Sl No. 62

CASE NO. C- 05	M/s. Aster Pvt. Ltd.
Meeting No. 17/81	F.No. 01/81/162/451/AM12DES-II

Dated:20.11.2012	Clarification sought as to whether DEPB benefit is available under entry at SINO. 24 of the product group "Engineering" on export of "Galvanised Towers and Parts with Accessories"

Decision : NC observed that case is under examination at DIPP. The case stands deferred and to be relisted on 01.01.2013.

SI No. 63

CASE NO. C- 13	M/s Sunark Alumunium Industries (P) Ltd.
Meeting No. 17/81	F.No.01/81/162/399/AM'13/DES-II
Dated:20.11.2012	Request for fixation of SION for export product Alumunium Powder / Aluminium Grit

Decision : As per request of representative of MSME, NC decided to refer the case to DIPP for examination and comments. The case stands deferred and to be relisted on 01.01.2013.
